



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 356/2019
in
O.A. No. 4228/2018**

This the 19th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Priyanka,
D/o Sh. SantLal,
R/o 4.1431, Gali NO. 2, Shalimar Park,
Bholnath Nagar, Shahdara, Delhi – 110032.

... Applicant

(through Mr. Sahib Gurdeep Singh, Advocate)

Versus

1. The Chief Secretary, (Vijay Kumar Dev),
Delhi Secretariat, IP Estate,
New Delhi – 110002.
2. The Director, (Sh. S. B. Shashank),
Department of Women and Child Welfare,
GNCTD, 1, Canning Lane, New Delhi – 110003.

... Respondents

(None)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the order of the Tribunal

dated 15.11.2018 passed in OA No. 4228/2018. Through the said order, the Tribunal directed that in case there exists work in the respondent's organization, they shall engage the services of the applicant on contractual basis. It is stated that the respondents themselves have replied that there exist nearly 93 posts of Welfare Officers, vacant in the department, and despite that the applicant is not being engaged.

2. We heard Mr. Sahib Gurdeep Singh, learned counsel for the petitioner.

3. An interim order was passed in the form of a direction to the respondents to avail the services of the applicant on contractual basis, if there exists any work in the respondents' organization. On a perusal of record, we find it difficult to come to the conclusion as to the existence of any work. We are of the view that the OA can be listed for hearing instead of hearing the Contempt Petition in the present form.

4. We, therefore, close the Contempt Petition and direct the OA to be listed for hearing on 02.02.2021.

(Mohd.Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman